'THE PUNJAB JUVENILE SMOKING ACT, 1918. PUNJAB ACT VII of 1918.

[Received the assent of the Lieutenant-Governor of the Punjab on the 6th June, 1918, and that of the Governor-General on the 25th June, 1918, and was first published2 in the Punjab Gazette of the 12th July, 1918.]

1	2	3	4
Year	No.	Short title	Whether repealed or otherwise affected by legislation
1918	ViI	The Punjab Juv nile Smoking Act, 1918	Amended by the Indian Independence (Adaptation of Bength and Punjab Acts) Order, 1943 (G. G. O. 4()) Amended by the Adaptation of Laws Order, 1950 Extended to the territories which immediately before the 1st Now vember, 1956, were comprised in the State of Patiala and Eas Punjab States Union, by Punjab Act 18 of 1958. Amended by the Punjab Act 25 of 19(44. Amended by the Punjab Reorganisation (Chandigarh) Adaptation of Laws on State and Concurrent Subjects) Order, 1968.

An Act to prevent juveniles from smoking tobacco.

Whereas it is expedient to prevent juveniles from smoking tobacco, and whereas the previous sanction of the Governor-General under section 79(2) of the Government of India Act, 1915, has been obtained to the alteration of the law effected by section 5 of this Act; It is hereby enacted as follows:-

- 1. (1) This Act may be called the Punjab Juvenile Short title and Smoking Act, 1918.
- (2) It extends to the whole of [Union territory of Chandigarh 1.

Part V, pages 22-23 and 178; for Select Committee's report see ibid, Part V, 1918, pages 334-35, for debates in Council, see ibid, 1916, Part V, pages 205—10, ibid, 1918, Part V, pages 385—97,

2See Punjab Gazette, 1918, Part V page 503.

3For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1958, page 546K.

4For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1964, page 935—37

Gazette (Extraordinary), 1964, page 935—37.

Substituted for the word "Punjab" by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968.

Definitions.

2. In this Act-

"Tobacco" means tobacco in any form and includes any smoking mixture intended as a substitute for tobacco;

"Public place" means any place to which the public for the time being has access whether on payment or otherwise and includes a railway station and a railway carriage.

Penalty for selling tobacco to to children.

3. Whoever sells or gives or attempts to sell or give to a child apparently under the age of sixteen years any tobacco, whether for his own use or not, shall be liable on conviction '[* * * *] in the case of a first offence to a fine not exceeding ten rupees and in the case of a second offence to a fine not exceeding twenty rupees and in the case of a third or subsequent offence to a fine not exceeding fifty rupees.

Seizure of tobacco being years be found smoking tobacco in any public place it shall
nile in a public be lawful for any lambardar, zaildar, teacher of a recognized school or affiliated college, member of a municipal
committee, member of a district board, member of a notified area committee, legal practitioner, registered medical practitioner or magistrate to seize such tobacco and
destroy it.

Summary jurisdiction

["5. The High Court may confer on any Bench of Judicial Magistrates, invested with the powers of a Judicial Magistrate of the second class, powers to try summarily any offence under his Act."]

¹The words "by a Magistrate" omitted by Punjab Act No. 25 of 1964

²Substituted by Punjab Act No. 25 of 1964.